

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
RAJYA SABHA
QUESTION NO 18.11.2010
ANSWERED ON
LENDING POLICY OF NSCFDC .

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Shri Praveen Rashtupal

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

(a) the rules and regulations w.e.f. 1st April, 2008 regarding Lending Policy of National SC Finance and Development Corporation, Delhi; and

(b) whether the eligibility criteria under rules 6(ii)

(a) and

(b), (iii) and (iv) is appropriate in view of the present price rise and also fast global market activities all over India?

ANSWER

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI MUKUL WASNIK)

(a) & (b) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE RAJAY SABHA STARRED QUESTION NO. 128 FOR 18.11.2010 BY SHRI PRAVEEN RASHTRAPAL, HON`BLE M.P. REGARDING `LENDING POLICY OF NSCFDC

(a)Lending Policy of National Scheduled Castes Finance and Development Corporation (NSCFDC), inter-alia, includes its broad objective, (which is to finance eligible persons belonging to the Scheduled Castes for income generating activities including skill upgradation), eligibility criteria, various loan schemes, State-wise Notional allocation of NSCFDC funds to be disbursed in a financial year, procedure for availing assistance, etc.

As per eligibility criteria under the Policy, SC beneficiaries living below Double the Poverty Line are eligible to avail one time loan benefit under various schemes, except in case of Micro Credit and Mahila Samridhhi Yojana, in which further financial assistance can be extended after repayment of earlier loans.

(b)The general formulation of the eligibility criteria seems quite appropriate.